

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH, 'SMC' PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI S.S.VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.170/PUN/2017
निर्धारण वर्ष / Assessment Year : 2007-08

M/s. Mishra Infrastructures Pvt. Ltd., 508, San Mahu Complex, Opposite Poona Club, Above Aakkar Furniture, Pune 411 001 PAN : AADCM7908F	Vs.	ITO, Ward-11(1), Pune
Appellant		Respondent

Assessee by None (Withdrawal Application)
Revenue by Shri S.P Walimbe

Date of hearing 30-08-2021
Date of pronouncement 30-08-2021

आदेश / ORDER

This appeal by the assessee arise out of the order dated 30-09-2016 passed by the CIT(A)-7, Pune in relation to the assessment year 2007-08.

2. Before us, the assessee has a filed letter dated 24-08-2021 seeking withdrawal of the appeal. The relevant contents of such letter reads as under:

“With reference to above subject and our earlier submission related to withdrawal of appeal case filed for A.Y.2007-08. In this connection we would like to reiterate that we had applied under Vivad Se Vishwas Scheme and the same has been accepted. Form number 5 has already been issued to us and we have already applied before Honourable Tribunal to withdraw the case.

Further, after giving effect to CIT(A)-9 order there is still loss of Rs.31,64,709/- allowed to be carried forward and accordingly we have received notice of demand under section 156 of Rs.NIL to be paid.

Furthermore, we also solemnly affirm that we will not press any of the grounds before your Honour.

Hence, it is humbly prayed before your Honour to kindly allow us to withdraw the above said appeal case related to A.Y. 2007-08, for which act of kindness, the appellat assessees shall always remain obliged.”

3. The ld. DR did not raise any objection to the withdrawal of the appeal filed by the assessee. As such, the assessee is permitted to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 30th August, 2021.

Sd/-
(S.S.VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 30th August, 2021
सतीश /SB

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-7, Pune
4. The PCIT-6, Pune
5. DR, ITAT, ‘SMC’ Bench, Pune
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलिय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	30-08-2021	Sr.PS
2.	Draft placed before author	30-08-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		